

the employees of the Public Sector Enterprises. The Government, however have decided that in respect of the retirement benefits, the Public Sector Enterprises should continue with the Contributory provident Fund Scheme. Individual Public Sector Enterprises may, if they so desire, work out a suitable annuity scheme through the Life Insurance Corporation of India based on purely voluntary contribution by the employees, through a fund outside the Public Sector Enterprises and without any liability on the Public Sector Enterprises/Government.

Suspension of LTC Facilities to Government Employees

297. SHRI SURYA NARAYAN YADAV:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have suspended the home town travel concession scheme and Leave Travel Concession scheme facilities to the Central Government employees;

(b) if so, the reasons therefor and for how long it has been suspended; and

(c) the saving likely to be accrued therefrom?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b). Yes, Sir. In view of the prevailing financial constraints caused due to the situation in the Gulf, the leave Travel Concession facility available to Government servants has been suspended with effect from 23.1.1991 till 31.3.1991.

(c) This is an economy measure; the savings on this account are not quantifiable.

[English]

I.A.F. Plane Crash Near Lucknow

298. SHRI MANIKRAO HODLYA
GAVIT:
SHRI R.M. BHOYE:
SHRI R.N. RAKESH:

Will the PRIME MINISTER be pleased to state:

(a) whether an Indian Air Force Plane crashed near Bhaderia Khera village in Lucknow on January 9, 1991;

(b) if so, the reasons for the accident;

(c) whether any inquiry has since been conducted by the Government; and

(d) if so, the details of the loss of life and property due to the accident?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) Yes, Sir. An IAF aircraft crashed near Bhadauria Khera Village about 40 kms North West of Lucknow on the night of January 8, 1991.

(b) The accident was most probably caused due to spatial disorientation of the pilot while flying in dark night conditions.

(c) Yes, Sir.

(d) Both the pilot and the navigator of the aircraft were killed. There were no injuries to civilians. The aircraft was completely destroyed. Some standing crop and trees were damaged.

Seizure of Charas in Delhi

299. SHRI MANIKRAO HODLYA
GAVIT:
SHRI R. N. RAKESH:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news-item regarding seizure of 260 kilos of charas in Delhi appearing in "The Hindustan Times" dated January 30, 1991;

(b) if so, whether any arrest has since been made;

(c) whether any inquiry has been conducted; and

(d) if so, the out-come thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (d). Yes, Sir.

260.7 kgs. of charas was seized by Subzi Mandi Police in Delhi on 28.1.1991. A case u/s 20/61/85 NDPS Act was registered at Police Station Subzi Mandi on 28.1.1991 and two persons arrested.

Fire in Delhi

300. SHRI MANIKRAO HODLYA
GAVIT:
SHRI R. N. RAKESH:

Will the PRIME MINISTER be pleased to state:

(a) whether a fire broke out in 20 shops in Maliwara (walled city) in Delhi on January 10, 1991;

(b) if so, the reasons thereof;

(c) the estimated loss of life and property;

(d) whether any inquiry has since been conducted by the Government in this regard;

(e) if so, the details thereof; and

(f) the details of the compensation given to the victims of the fire?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir. Two shops were gutted and 18 were affected by smoke and water.

(b) The cause of fire has not been determined.

(c) There was no loss of life. Loss of property has been estimated as Rs. 15 lakhs approximately.

(d) and (e). A case u/s 436 I.P.C. vide F.I.R. No. 9 dated 10.1.1991 has been registered.

(f) Delhi Administration has not paid any compensation.

Migration from Jammu and Kashmir

301. DR. CHINTA MOHAN:
SHRI JANAK RAJ GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) the total expenditure incurred as on December 31, 1990 on the maintenance of persons who were forced to migrant from Jammu and Kashmir during 1990;

(b) whether the Government have any plan to send these migrants back to the Valley; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MIN-